

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.2869/1999

(From the judgement and order dated 02/02/1996 in WP 418/92
of The HIGH COURT OF Allahabad AT LUCKNOW)

STATE OF U.P.

Petitioner (s)

VERSUS

DWARIKA SINGH (DEAD) THROUGH LRS.& ORS.

Respondent (s)

(With Appln(s). for c/delay in filing SLP and exemption from filing
c/c of the impugned Judgment and exemption from filing O.T. and
with prayer for interim relief)

Date : 29/11/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE SHIVARAJ V. PATILFor Petitioner (s) Dr. IP Singh, Adv.
Mr. Ashok K. Srivastava, Adv.For Res 2-10 Mr. Siddharth Yadav, Adv. for
Mr. Rakesh K. Sharma, Adv.UPON hearing counsel the Court made the following
O R D E R...L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2In view of the letter circulated by learned counsel for
the petitioner this matter is adjourned for four weeks.

.SP1

(D.L. Chugh)
Court Master(K.K. Chadha)
Court Master